

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 29016/2012

(Arising out of impugned final judgment and order dated 31/08/2012
in CMWP No. 754/2012 passed by the High Court of Judicature at
Allahabad)

DWARIKESH SUGAR INDUSTRIES LTD.

Petitioner(s)

VERSUS

STATE OF U.P. & ORS. Respondent(s)
(With appln. (s) for amendment of the petition and exemption from
filing O.T. and exemption from filing O.T. of annexures and interim
relief and permission to bring on record subsequent facts and
documents and permission to file additional affidavit and
permission to file additional documents and permission to file
synopsis and list of dates and permission to file Volume-II and
permission to file Volume-III and interim relief and office report)
(For final disposal)

Date : 26/07/2016

This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE R.K. AGRAWAL

For Petitioner(s)

Mr. Sumit Goel, Adv.
For M/s. Parekh & Co.

For Respondent(s)

Mr. Dinesh Dwivedi, Sr. Adv.
Mr. Manish Shanker Srivastava, Adv.
Mr. Krishnan Mishra, Adv.
Mr. Y. Kant, Adv.
Mr. Nishant Singh, Adv.
Mr. Ardhendumauli Kumar Prasad, Adv.
Mr. Abhindra Maheshwary, Adv.

UPON hearing the counsel the Court made the following

O R D E R

On the request of learned counsel for the respondents, the

matter is adjourned.

Signature Not Verified

Digitally signed by

SANJAY KUMAR

Date: 2016.07.27

(Meenakshi Kohli)

16:21:41 IST

Reason:

Court Master

(Jaswinder Kaur)
Court Master